

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2338
ANSWERED ON:24.07.2014
SACHAR COMMITTEE REPORT
Biju Shri Parayamparanbil Kuttappan

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether some States have not implemented the Sachar Committee Report; and
(b) if so, the details thereof and the reasons therefor, State-wise?

Answer

MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA)

(a) & (b): A total of 76 recommendations were listed from the Sachar Committee Report and out of them, 72 recommendations were accepted by the Government for follow up action. Broadly the Government took 43 decisions in respect of accepted recommendations. Some of the recommendations were clubbed together for taking follow-up action. Sectors for the follow-up action and the main achievements under them are as follows:

(i) Educational empowerment of minorities: Three scholarship schemes and a fellowship scheme are being implemented for students of minority communities. So far, 3.02 crore scholarships have been awarded and an amount of Rs. 5,609 crore has been released. Besides, essential infrastructure for education in minority concentration areas has been created.

(ii) Access to credit for minorities: New branches of Public Sector Banks have been opened in areas with substantial minority population. The total Priority Sector Lending (PSL) to minorities has gone up to 16.09% of the total PSL as on 31.03.2014. Besides, National Minorities Development & Finance Corporation (NMDFC) disbursed loans of Rs. 325.46 crore to 75,966 beneficiaries in 2013-14.

(iii) Skill Development: Ministry of Minority Affairs has launched a new scheme in 2013 "Seekho aur Kamao" with outlay of Rs. 60 crore for 12th Plan for skill development of minorities. Besides, under the Multi-sectoral Development Programme (MsDP), 10% of the total allocation is earmarked for the skill training. Also 118 ITIs and 45 Polytechnics have been sanctioned for minority concentration areas under MsDP. In addition, 1,498 ITIs/ITCs out of 10,750 ITIs/ITCs (14%) affiliated to NCVT are in Minority Concentration Areas with a capacity of 234,203 seats.

(iv) Special development initiatives: Multi-sectoral Development Programme (MsDP) was launched in 2008-09 for 90 identified minority concentration areas. Plans for Rs. 6,291.62 crore have been approved and Rs. 4,539.95 crore released to State Governments and UTs till 2013-14.

(v) Waqf matters: The Waqf (Amendment) Bill has been passed by both the Houses of Parliament, and Waqf Amendment Act has been enacted. Further, a Public Sector Undertaking namely National Waqf Development Corporation (NAWADCO) has been incorporated to finance the development of Waqf properties.

(vi) Measures for affirmative action: Ministry of Statistics and Programme Implementation (MoSPI) has created a National Data Bank on data related to socio-religious communities. Further, with the view to evaluate data collected by National Data Bank for taking appropriate and corrective policy decisions, Assessment and Monitoring Authority (AMA) has been set up in the Planning Commission. The AMA has submitted its report to the Planning Commission.

The decisions taken by the Government on the follow-up action on the recommendations of Sachar Committee are implemented by the concerned Ministries/Departments and the progress of implementation is monitored periodically by Ministry of Minority Affairs. Many of these follow up actions are implemented by the Ministries/Departments through the concerned States/UTs. However, the implementation of follow up action in some States/UTs is slow due to non-availability of land and considerable time taken for selection of sites for some of the civil constructions; prolonged rainy season/floods; court cases; etc.